

MINUTES OF THE MEETING No. 41/09 dated 7.1.2009 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 41/09 meeting of Advance Licensing Committee was dated 7.1.2009 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC Meeting No.40/09 for confirmation and confirmed and adopted the same without any change.

Case No M-354 NC No.41/09 Dated 7.1.09	M/s. Speciality Papers Ltd, Mumbai F.No.01/83/50/1001 /AM07/DES-IV RLA F.No.03/95/40/1066/AM07 Lic.No.0310411653 dated 11.12.06
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The Committee considered the case as per agenda. The Director of the firm and technical adviser attended the personal hearing. The position was discussed. written submission made vide letter dated 5/1/2009. The representative of DIPP present in the Meeting stated that he will examine the case. The Committee accordingly decided to defer the case for two weeks. Accordingly the case may be re-listed on 21.1.09

Case No M-355 NC No.41/09 Dated 7.1.09	M/s. Speciality Papers Ltd, Mumbai F.No.01/83/50/1310 /AM07/DES-IV RLA F.No.03/95/40/1426/AM07 Lic.No.0310421691 dated 2.3.07
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The Committee considered the case as per agenda. The Director of the firm and technical adviser attended the personal hearing. The position was discussed. written submission made vide letter dated 5/1/2009. The representative of DIPP present in the Meeting stated that he will examine the case. The Committee accordingly decided to defer the case for two weeks. Accordingly the case may be re-listed on 21.1.09

Case No M-356 NC No.41/09 Dated 7.1.09	M/s. V.V.F Ltd, Mumbai F.No.01/83/162/587 /AM09/DES-IV RLA F.No.F-3/10/AM07/DRI/ECA-II
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The Committee considered the case as per agenda regarding the advance licences taken by M/s VVF Ltd, Mumbai for export of Split Fatty Acid-C8-C18, Distilled Fatty Acid-C16-C18 and Split Fatty Acid – C16-C18 etc. The Committee received the report submitted by the representative of Deptt. of Chemical & Fertilizer (Chem. Div) vide U.O. No. 14010/73/2008-Ch-II dated 30/12/08. The matter was discussed and it was observed that adhoc norms was worked out by the technical authority based on the details of manufacturing process, flow chart, information and documents given by the firm and presentation before ALC in personal hearing and the cases were approved by the ALC. However report has been received from DRI that the firm has claimed excess wastage as it is evident from the statement given before DRI and the investigation report. Therefore, reduction in ad hoc norms has to be considered by NC after calling the firm for personal hearing. Accordingly firm may be called for personal hearing in the next ALC Meeting on 21.1.2009.

Case No M-357 NC No.41/09 Dated 7.1.09	M/s. Sud-Chemie India (P) Ltd, Kochi F.No.01/87/50/1193 /AM05/DES-IV RLA No.10/24/40/53/AM05 Lic.No.1010018870 dated 13.12.04
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The Committee considered the case as per agenda and decided to amend the description of the export product from CoMo Hydrogenation Catalyst Type: C20-60-04-CDS containing Cobalt Oxide: 5+/-1% Molybdenum Trioxide: 20+/-1% as mentioned in minutes of the Norms Committee M.No.39/87 dated 23.2.2005 in Case No.31/35/87 ALC-I/2004 to CoMo Hydrogenation Catalyst, Type: C20-6-04 CDS (OPGH-II (C20-6-04)CDS)

RLA concerned may take necessary action as per above decision of NORMS COMMITTEE.

Case No M-358 NC No.41/09 Dated 7.1.09	M/s. Sud-Chemie India (P) Ltd, Kochi F.No.01/87/50/1452 /AM06/DES-IV RLA No.10/24/40/51/AM06 Lic.No.1010023005 dated 8.3.06
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The Committee considered the case as per agenda and decided to amend the description mentioned in minutes of the Norms Committee M.No.2/87/ALC-I/2006 dated 24.4.2006 in Case No.4/2/87 ALC-I/2006 of the Export Product from size 80mm x 120.60 mm x 48.30 mm length to 80mm x 120.65 x 48.3(L) mm and the description of the import item mentioned at (3) Colloidal Cerium Acetate to Colloidal Ceria Acetate size 80 mm x 120.65 mm x 48.36 mm length .

RLA concerned may take necessary action as per above decision of NORMS COMMITTEE.

Case No M-359 NC No.41/09 Dated 7.1.09	M/s. Nisha Industries Ltd, Ghaziabad F.No.01/83/50/832 /AM07/DES-IV RLA No.05/24/40/619/AM07 Lic.No.0510193406 dated 30.10.06
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 7.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Self Adhesive Labels	1 Kg	Self Adhesive Paper of Relevant GSM	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 41/83-ALC1/2008 **MEETING DATE** : 07.01.2009

1	Case No.: 46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status: Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and noted that the information required by Ministry of Agriculture is awaited from the firm asked for vide letter dated 13/7/2007. Reminder issued on 16/5/2008 and 6/1/2009. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.2.2009.			

	Case No.: 237/21/82-ALC4/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status: Case Approved
	HQ File :01/82/050/00332/AM06/	RLA File :03/94/040/00312/AM06/	Lic.No/Date:0310336824 30.06.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/145/2003-Ch.III dated 20.3.2006 and decided to approve this case on repeat basis as under:-			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

3	Case No.:43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 4.2.2009			

4	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Fertilizer in spite of and D.O reminder dated 24/3/08 & 10/6/2008 and decided to issued another reminder to D/O Fertilizer. Accordingly the case may be re-listed on 4.2.2009.			

5	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.2.2009.			

6	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PNG and decided to issue reminder. Accordingly the case may be re-listed on 4.2.2009..			

7	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 4/2/2009.			

Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM	Meet No/Date:41/83-	Status:Case
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8		INTERNATIONAL	ALC1/2008 07.01.2009	Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 4/2/2009.			

9	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.2.2009.			

10	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Rejected
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DCMSME present in the Meeting and on the basis of written comments vide U.O.No.23(43)/2003-Chem. Dated 3/12/2008, decided to reject the case as the firm has not given reply to their letter dated 22/8/2008 and reminder dated 1/10/2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.2.2009.			

12	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 4.2.2009			

13	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 10.11.08 by this office and also decided to issue reminder to the firm. Accordingly the case may be re-listed on 4.2.2009.			

14	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.2.2009.			

15	Case No.:4/30/85-ALC3/2007	Party Name:MASKOT INTERNATIONAL	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/85/050/00108/AM08/	RLA File :31/24/040/00249/AM08/	Lic.No/Date:3110031267 23.10.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 4.2.2009			

16	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.2.2009.			

17	Case No.: 48/9/83-ALC1/2008	Party Name: RAJ BORAX LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status: Case Approved
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. of Fertilizer vide letter dated 24.12.08 stated that item of export does not fall under fertilizer. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and on verbal comments offered by him, the Committee decided to approve this case as under:- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

18	Case No.: 58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status: Case Deferred
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:04.02.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Reminder issued on 31/12/08. Accordingly the case may be re-listed on 4.2.2009.			

	Case No.: 82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status: Case Approved
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O.Nil dated 7.1.2004 and decided to approve this case as under:-

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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status: Case Approved
HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/119/2007-Ch.II dated 1.1.2009 and decided to approve this case as under:-



RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:04.02.2009

Decision :The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.2.2009.

22	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 4.2.2009.			

23	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 4.2.2009.			

24	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda. The firm vide letter dated			

17/12/2008 requested time to give reply to D/L. The Committee decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 27.11.08. . Accordingly the case may be re-listed on 4.2.2009.

25	Case No.:15/18/83-ALC1/2008	Party Name:RUSHIL DECOR LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00546/AM09/	RLA File :08/24/040/00077/AM09/	Lic.No/Date:0810073363 17.07.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 15/10/08 and reminder issued on 18/11/08. Accordingly the case may be relisted on 4.2.09			

26	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 4.2.2009.			

27	Case No.:7/21/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC			

(Chem.Div.). Accordingly the case may be re-listed on 4.2.2009

28	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:04.02.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 2/1/2009 and decided to defer consideration of the case for four weeks and forward the application to TA.. Accordingly the case may be re-listed on 4.2.2009				

29	Case No.:15/21/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00656/AM09/	RLA File :02/24/040/00124/AM09/	Lic.No/Date:0210115881 08.08.2008	Defer Date:04.02.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 25/11/2008 and decided to defer consideration of the case for four weeks and forward the application to TA.. Accordingly the case may be re-listed on 4.2.2009.				

30	Case No.:17/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Approved
	HQ File :01/83/050/00658/AM09/	RLA File :10/24/040/00035/AM09/	Lic.No/Date:1010030508 08.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP /03/08 dt. 10.12.2008 offered by them that the weighted average yield comes to 9.10% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-				

This

decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

31	Case No.:20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533 11.08.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 4.2.2009.			

32	Case No.:21/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00662/AM09/	RLA File :10/24/040/00033/AM09/	Lic.No/Date:1010030534 11.08.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 4.2.2009.			

	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
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33	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536 11.08.2008	Defer Date:04.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 4.2.2009.				

34	Case No.:23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 4.2.2009.			

35	Case No.:24/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 4.2.2009.			

	Case No.:4/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Approved
	HQ File :01/83/050/00753/AM09/	RLA File :03/95/040/00504/AM09/	Lic.No/Date:0310485558 08.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of			

C&PC (Chem.Div.) forwarded vide their U.O. 14010/119/2007-Ch.II dated 1.1.2009 and decided to approve this case as under:-

36

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:5/25/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Approved
HQ File :01/83/050/00754/AM09/	RLA File :03/95/040/00429/AM09/	Lic.No/Date:0310485564 08.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/119/2007-Ch.II dated 1.1.2009 and decided to approve this case as under:-

37

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

38	Case No.:6/25/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Rejected
	HQ File :01/83/050/00755/AM09/	RLA File :02/24/040/00139/AM09/	Lic.No/Date:0210117155 09.09.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and the representative of Deptt. of C&PC(Chem.Div) offered the verbal comments stating that the party has not given the specific details of import item required for manufacturing of export product. Alternative input will have different quantity which has not been indicated. Therefore, it is not possible to worked out norms. Accordingly decided to reject the case RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

39	Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Rejected
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.10.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

NORMS COMMITTEE.

40	Case No.:4/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00950/AM09/	RLA File :05/24/040/00438/AM09/	Lic.No/Date:0510230212 03.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 6/1/2009 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.2.2009.			

41	Case No.:6/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00952/AM09/	RLA File :05/24/040/00467/AM09/	Lic.No/Date:0510230218 03.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 6/1/2009 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.2.2009.			

42	Case No.:7/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00953/AM09/	RLA File :05/24/040/00379/AM09/	Lic.No/Date:0510230219 03.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 6/1/2009 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.2.2009.			

43	Case No.:8/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00954/AM09/	RLA File :05/24/040/00433/AM09/	Lic.No/Date:0510230223 03.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 2/1/2009 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.2.2009.			

44	Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.2.2009			

45	Case No.:10/33/83-ALC1/2008	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00956/AM09/	RLA File :34/24/040/00114/AM09/	Lic.No/Date:3410022643 05.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.2.2009.			

	Case No.:11/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
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46	HQ File :01/83/050/00957/AM09/	RLA File :05/24/040/00495/AM09/	Lic.No/Date:0510230359 05.11.2008	Defer Date:04.02.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 24/12/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.2.2009.				

47

Case No.:14/33/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Approved
HQ File :01/83/050/00960/AM09/	RLA File :03/95/040/00601/AM09/	Lic.No/Date:0310493051 05.11.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/96/2005-Ch.II dated 5.1.2009 and decided to approve this case as under:-			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

48	Case No.:12/33/83- ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00958/AM09/	RLA File :05/24/040/00421/AM09/	Lic.No/Date:0510230387 06.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 6/1/2009 and decided to defer consideration of the case for four weeks..			

Accordingly the case may be re-listed on 4.2.2009.

49	Case No.:13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 6/1/2009 and decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.2.2009.			

	Case No.:15/33/83-ALC1/2008	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Approved
	HQ File :01/83/050/00961/AM09/	RLA File :03/94/040/00491/AM09/	Lic.No/Date:0310493217 06.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/86/2008-Ch.II dated 22.12.2008 and decided to approve this case as under:-			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

51	Case No.:17/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00963/AM09/	RLA File :03/94/040/00671/AM09/	Lic.No/Date:0310493251 06.11.2008	Defer Date:04.02.2009
Decision :The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 3. Yield obtained in each step Accordingly the case may be re-listed on 4.2.2009.				

52	Case No.:18/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00964/AM09/	RLA File :05/24/040/00507/AM09/	Lic.No/Date:0510230564 07.11.2008	Defer Date:04.02.2009

Decision :The Committee considered the case as per agenda and noted that reply from the firm has been received on 24/12/2008 and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4.2.2009

53	Case No.:23/33/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00969/AM09/	RLA File :13/24/040/00019/AM09/	Lic.No/Date:1310027277 07.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.2.2009			

54	Case No.:22/33/83-ALC1/2008	Party Name:SHRISTI ENGINEERS & CONSULTANTS.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00968/AM09/	RLA File :08/24/040/00105/AM09/	Lic.No/Date:0810075890 11.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.2.2009			

55	Case No.:28/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00974/AM09/	RLA File :03/94/040/00661/AM09/	Lic.No/Date:0310493807 11.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the			

firm as under:-

1. Chemical name of export product
2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight
3. Yield obtained in each step

Accordingly the case may be re-listed on 4.2.2009.

56	Case No.:29/33/83-ALC1/2008	Party Name:HIKAL LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/00975/AM09/	RLA File :03/94/040/00654/AM09/	Lic.No/Date:0310493814 11.11.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009			

57	Case No.:2/37/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01045/AM09/	RLA File :09/24/040/00336/AM09/	Lic.No/Date:0910036138 01.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009			

	Case No.:3/37/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Approved
	HQ File :01/83/050/01046/AM09/	RLA File :09/24/040/00073/AM08/	Lic.No/Date:0910036140 01.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments U.O.No.Nil dt. 7.1.2009 offered by him the Committee decided to approve the case as applied for with 10% wastage as under:-

58

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

59	Case No.:1/41/83-ALC1/2008	Party Name:EASTMEN CHEMICALS,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01112/AM09/	RLA File :03/94/040/00868/AM09/	Lic.No/Date:0310499184 22.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 4.2.09.			

60	Case No.:2/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01113/AM09/	RLA File :03/95/040/00768/AM09/	Lic.No/Date:0310499373 22.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009			

61	Case No.:3/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01114/AM09/	RLA File :03/95/040/00728/AM09/	Lic.No/Date:0310499380 22.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009			

62	Case No.:9/41/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01120/AM09/	RLA File :34/24/040/00083/AM09/	Lic.No/Date:3410023012 22.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009			

63	Case No.:10/41/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01121/AM09/	RLA File :34/24/040/00103/AM09/	Lic.No/Date:3410023013 22.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009			

	Case No.:4/41/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
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64	HQ File :01/83/050/01115/AM09/	RLA File :03/95/040/00720/AM09/	Lic.No/Date:0310499466 23.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009			

65	Case No.:6/41/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01117/AM09/	RLA File :31/24/040/00260/AM09/	Lic.No/Date:3110036603 23.12.2008	Defer Date:04.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.2.2009				

66	Case No.:11/41/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01122/AM09/	RLA File :07/24/040/00424/AM09/	Lic.No/Date:0710061941 23.12.2008	Defer Date:04.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Accordingly the case may be re-listed on 4.2.2009				

67	Case No.:12/41/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01123/AM09/	RLA File :04/24/040/00201/AM09/	Lic.No/Date:0410101165 23.12.2008	Defer Date:04.02.2009

Decision :The Committee considered the case as per agenda and decided to call for application from the firm/RLA and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 4/2/2009.

68	Case No.: 5/41/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status: Case Deferred
	HQ File :01/83/050/01116/AM09/	RLA File :09/24/040/00353/AM09/	Lic.No/Date:0910036464 24.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 4.2.2009			

69	Case No.: 7/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status: Case Deferred
	HQ File :01/83/050/01118/AM09/	RLA File :31/24/040/00258/AM09/	Lic.No/Date:3110036617 24.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.2.2009			

70	Case No.: 8/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:41/83-ALC1/2008 07.01.2009	Status: Case Deferred
	HQ File :01/83/050/01119/AM09/	RLA File :31/24/040/00259/AM09/	Lic.No/Date:3110036619 24.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.2.2009			

71	Case No.:13/41/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01124/AM09/	RLA File :05/24/040/00583/AM09/	Lic.No/Date:0510233369 24.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.2.2009			

72	Case No.:14/41/83-ALC1/2008	Party Name:SADATAN PURE AYURVEDA PVT. LTD.	Meet No/Date:41/83- ALC1/2008 07.01.2009	Status:Case Deferred
	HQ File :01/83/050/01125/AM09/	RLA File :03/95/040/00764/AM09/	Lic.No/Date:0310499972 26.12.2008	Defer Date:04.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.2.2009			

Date:16.01.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer